

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1706
ANSWERED ON:16.07.2009
NATIONAL REHABILITATION AND RESETTLEMENT POLICY
Singh Dr. Raghuvansh Prasad

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have adopted National Rehabilitation and Resettlement Policy, 2007;
- (b) whether the Railways have taken/propose to take any effective steps for proper rehabilitation of farmers whose land will be acquired in laying rail line from Hazirpur, Sugauli, Chhapra and Muzzaffarpur; and
- (c) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) to (c): Yes, Madam. National Rehabilitation and Resettlement Policy- 2007 is applicable to all projects leading to involuntary displacement of people including projects pertaining to Railways. Land is acquired by Railways through State Governments under the provision of Land Acquisition Act and also under the provisions of Railways Act for notified Special Railway Projects. Implementation of rehabilitation and resettlement plan in all these cases including Railway line from Hazirpur-Sugauli, Chhapra-Muzzaffarpur is within the jurisdiction of State Government.